

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

IN THE MATTER OF:
Aditya Birla Finance

CP (IB) No. 134/Chd/Chd/2023

...Petitioner-Financial Creditor

Versus

Talwandi Estates Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 03.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Dhruv Gupta, Advocate.

For the Respondent : Mr. Viren Sharma, Advocate.

ORDER

It is stated by the Ld. Counsel for the Respondent-Corporate Debtor that he has already filed the reply vide Diary No.01023/3 dated 01.04.2024. This fact is admitted by the Ld. Counsel for the petitioner-Financial Creditor but the same is not put before us. Registry is directed to place the same before us on the next date of hearing. It is pointed out by the Registry that the reply is also not available on the DMS portal. As two weeks' time has already elapsed, to put the reply is on record subject to the cost of Rs. 5,000/- to be deposited in favour of the '**Prime Minister's Relief Fund**'. Let the same be done within two weeks. Rejoinder, to the reply, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

In the meantime, the Ld. Counsel for the parties are directed to file the short-written submissions at least one week before the next date of hearing by exchanging copies with each other.

List on 15.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)